

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:813  
ANSWERED ON:01.03.2013  
PRACTICE IN PRIVATE HOSPITALS  
Kashinath Shri Taware Suresh

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the Government has imposed ban on private practices by the doctors of Government hospitals;
- (b) if so, the details thereof;
- (c) whether any cases of private practices by the doctors of Government hospitals have been reported;
- (d) if so, the number of cases reported during each of the last three years and the current year, State/UT-wise; and
- (e) the remedial steps taken by the Government in this regard?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) Yes.

(b): As per Rule 14 of CHS rules, 1996, persons appointed to the Central Health Service shall not be allowed private practice of any kind whatsoever including any consultation and laboratory practice. Such officers shall, however, be entitled to Non-Practising Allowance(NPA) at the rate of 25% of Basic Pay subject to the condition that the Basic Pay+NPA does not exceed Rs.85,000/- as per the recommendations of Sixth Central Pay Commission.

(c) & (d): Yes, total five cases have been reported. Two cases reported from CGHS, Meerut and one case from CGHS, Lucknow in the year 2011. One case has been reported in Dr. R.M.L. Hospital, New Delhi in the year 2010 and one in CGHS, Kolkata in the year 2012.

(e): Disciplinary proceedings have been initiated against the officers as per CCS (CCA) Rules, 1965.